

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.24/2017 in O.A.No.1348/2015

Tuesday, this the 28th day of March 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Vishnu Avtar
Aged about 47 years
s/o Mr. Ram Avtar
r/o H.No.1137, Sec – 9
Faridabad, Haryana
2. Ram Lakan Gupta
Aged about 57 years
s/o late Mr. Ram Narayan Gupta
r/o A-262, Pandara Road
New Delhi

..Applicants

(Mr. M D Jangra, Advocate for Mr. M K Bhardwaj, Advocate)

Versus

1. Mr. Rajiv Gauba
Secretary
Ministry of Urban Development
Nirman Bhawan, New Delhi
2. Mr. Abhai Sinha
Director General
Central Public Works Department
Nirman Bhawan, New Delhi
3. Mr. Vinod Kumar Malik
Additional Director General (S&P)
Central Public Works Department
Nirman Bhawan, New Delhi

..Respondents

(Mr. Gyanendra Singh, Advocate along with Mr. W M Dhakate, Deputy Director
(Admn. V)

O R D E R (ORAL)

Justice Permod Kohli:

The respondents have filed the additional affidavit tendering unconditional apology. We accept the apology. Mr. Gyanendra Singh, learned counsel appearing for respondents has also placed on record a copy

of the order dated 23.03.2017 passed by the Hon'ble High Court of Delhi in W.P. (C) No.2671/2017. Vide this order, the judgment of the Tribunal dated 27.10.2016 passed in O.A. No.1348/2015 has been stayed.

2. In this view of the matter, the proceedings in the Contempt Petition are hereby dropped with liberty to the applicant to file fresh Contempt Petition in the event the judgment of the Tribunal survives in the Writ Petition.
3. With this, all connected M.As. stand disposed of.

(K.N. Shrivastava)
Member (A)

March 28, 2017
/sunil/

(Justice Permod Kohli)
Chairman